

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00579/2020

Wednesday, this the 10th day of February, 2021

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Greeshma P.Y, aged 27 years
W/o.William, ABPM, Velur Bazar Branch Post Office
Wadakkanchery Sub Division
Trichur Division, residing at Kuttikkatt House P.O
Thalakkottukara, Via Kecheri
Trichur, Ph.9496183877

...Applicant

(By Advocate M/s.Varkey & Martin)

v e r s u s

1. The Chief Postmaster General, Kerala Circle
Thiruvananthapuram- 685 033
2. The Senior Superintendent Post Offices
Trichur Division, Trichur-680 001

....Respondents

(By Advocate : Mr.M.T.Muraleedharan, ACGSC)

This application having been heard on 10.2.2021, this Tribunal, on the same day delivered the following :

ORDER (ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

The applicant is at present working as Assistant Branch Post Master, Velur Bazar Sub Post Office in the Wadakkanchery Postal Sub Division. In the Original Application, the applicant seeks a direction to the respondents to consider the up-gradation of the post to the Pay Matrix Level-2 from the present Level -1 based on work load assessment of the post. Hence she approached this Tribunal praying for the following reliefs:

"I) Direct the respondents to assess the work load of Assistant Branch Post Master, Velur Bazar Branch Post office and to upgrade the said post to pay matrix level-2 with all consequential benefits.

II) Award costs of and incidental to this application.

III) Grant such other relief, which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. We have heard both sides. It appears that the matter pertaining to the policy of the Government regarding the work and allowances to be paid on the basis of work. In view of the above situation, it is for the Competent Authority to decide it first. Annexure A-3 representation submitted by the applicant is still pending and the respondents have not taken any action on that representation. **We deem it**

appropriate to direct the Competent Authority to consider and dispose of Annexure A-3 representation dated 02.03.2020 in the light of relevant rules, regulations, letters and orders of the Government or the Department and pass appropriate orders within a period of three months from the date of receipt of a copy of this order.

3. The O.A is disposed of as above. No costs.

**(K.V.EAPEN)
ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A1 - True copy of the provisional engagement letter issued to the applicant appointing her as GDS MD, Velur Bazar

Annexure A2 - True copy of the memo bearing No.WS/ABPM/VELUR BAZAR B.O., dated 11.3.2020

Annexure A3 - True copy of the representation submitted by the applicant to the second respondent dated 2.3.2020.

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